IN THE CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

UA 650 of 1996

Present: Hen'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. N. Prusty, Judicial Member

Shoonath Sharma

- VS-

Eastern Railway

For the Respondents: Mr. B. Chatterjee, Counsel
For the Respondents: Mr. P.K. Arora, Counsel

Date of Order : 27-08-2002

DRDER

MR. N. PRUSTY, JM

The applicant in this U.A. has prayed for the following relief:

"A direction upon the respondent No 2 to immediately direct the respondent No.3 to release the applicant to be posted as Blacksmith Grade II in the Jamalpur Warkshop under the respondent No.2 as prayed for by him as a matter of legal right and the condition of his option exercised for coming to Diesel Shed".

Ouring the couse of hearing it is submitted by the id. Counsel for the applicant that in case the respondents are directed to consider and dispose of his representations (Annexures-A/1 and A/2) within a stipulated period by passing reasoned order than the purpose of the applicant will be better served. Mr. Aroral, id. Counsel for the respondents has no objection if the O.A. is disposed of with such a girection.

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In view of above submissions made by the Ld. Counsel for both the parties, at this stage we are not going to say anything on the merit of the case. However, respondents, more particularly the respondent No.2/Divisional Railway Manager, Eastern Railway, Malda, is directed to dispose of the representation of the applicant under Annexure-A/2 taking into consideration the averments made in this O.A., within a period of two months from the date of communication of this order by passing a reasoned and speaking order and the same may be communicated to the applicant within a period of two weeks thereafter. The O.A. is accordingly disposed of. However, there shall be no order as to costs.

Member(J)

Member(A)